

(d) if so, the terms on which action is being taken to supply the water?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes.

(b) While the original proposal was received in October, 1997, complete details of the project were received in the Ministry in April, 1998.

(c) and (d) Government has made several requests to the State Govt. of Madhya Pradesh for supply of adequate water to Bank Note Press, Dewas. The State Govt. has now formulated a Scheme for water supply to Bank Note Press, Dewas from Lakhunder Dam, situated about 40 Kms. away from Dewas City. The condition is that the entire cost of the Scheme should be paid to the State Govt. of Madhya Pradesh, in advance, as per stage-wise implementation. The estimated cost of the Scheme is Rs. 9.97 crores, with a gestation period of 3 years.

Corruption in ECL and CCL

2457. SHRI RAM TAHAL CHAUDHARY : Will the Minister of COAL be please to state:

(a) the total number of persons found guilty for the incidents of corruption in ECL and CCL., separately, during the past three years;

(b) the number of of persons out of them against whom action has been taken till date, company wise;

(c) whether many persons found guilty for the incidents of corruption have not been punished so far; and

(d) if so, the reasons for delay in taking action against them or awarding punishment to them?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) to (d) In Coal India Limited 12 persons, 10 from CCL and 2 from ECL have been arrested by the CBI on charges of accepting illegal gratification. Cases of 10 persons of CCL are under trial in the Court of Law. In the case of two persons of ECL, sanction for prosecution has been issued. Appropriate action against the persons who have been accused of corruption during the last three years will be taken after the conclusion of the trial.

Loss of Funds in SECL

2458. SHRI PUNNU LAL MOHALE : Will the Minister of COAL be pleased to state :

(a) whether SECL, Bilaspur, Madhya Pradesh has wasted a huge amount on litigation due to the adamant attitude of the management whereas these matters can be settled through arbitration;

(b) if so, the total amount lost by SECL, Bilaspur on litigation during the last three years;

(c) the action being taken against the officials wasting the funds in this way;

(d) whether any efforts are being made by the Government to dispose of these cases through arbitration;

(e) if so, the number of cases referred for arbitration so far; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) No, Sir.

(b) and (c) Do not arise in view of answer given to part (a).

(d) to (f) Efforts are being made by the South Eastern Coalfields Limited to dispose of most of the cases through arbitration. The number of cases referred for arbitration and the number of cases pending before the Courts of Law are given below;

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|---|----|
| i) Cases referred for arbitration so far | 59 |
| ii) Cases under process to appoint arbitrator | 10 |
| iii) Cases pending before the Courts of Law. | 13 |

[English]

Plantation Programme by BCCL

2459. SHRI R.L.P. VERMA : Will the Minister of COAL be pleased to state:

(a) whether Bharat Coking Coal Ltd., has discontinued annual plantation programme in Bihar;

(b) if so, the reasons therefor;

(c) whether the Union Government have disbursed the arrears relating to plantation to the company;

(d) if not, the reasons therefor;

(e) whether the forest department is totally indifferent to this programme; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) No, Sir.

(b) Does not arise in view of reply of Part (a) above.

(c) and (d) The plantation work is being carried out by Bharat Coking Coal Limited (BCCL) through its own financial resources. As such, question of disbursement of any arrears by the Union Government does not arise.

(e) No, Sir. The Forest Departments of Bihar and West Bengal are mainly involved in the plantation works which is done in BCCL every year since 1992-93.